

(Department of Legal Affairs), under sub-section (5) of section 49A of the Advocates Act, 1961:—

(i) G.S.R. No. 587(E), dated the 26th October, 1979, publishing the Advocates (Right to Take up Law Teaching) Rules, 1979.

(ii) G.S.R. No. 651(E), dated the 23rd November, 1979, publishing the Corrigendum to Notification mentioned at (i) above.

[Placed in Library. See No. LT-123/80 for (i) and (ii)].

I. The Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Amendment Rules, 1979.

II. The Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1979.

SHRI SHIV SHANKAR: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:—

(i) G.S.R. No. 767, dated the 9th June, 1979, publishing the Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Amendment Rules, 1979.

(ii) G.S.R. No. 720(E), dated the 29th December, 1979, publishing the Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1979.

[Placed in Library. See No. LT-124/80 for (i) and (ii)].

Notifications of the Ministry of Steel, Mines and Coal (Department of Steel)

THE MINISTER OF COMMERCE, STEEL AND MINES AND CIVIL SUPPLIES (SHRI PRANAB MUKHERJEE): Sir, I beg to lay on

the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Steel, Mines and Coal (Department of Steel):—

(i) S.O. No. 502(E)-Ess. Comm./Iron & Steel, 2A, dated the 3rd September, 1979.

(ii) S.O. No. 3715, dated the 24th October, 1979 publishing Corrigendum to S.O. No. 502(E)-Ess. Comm./Iron & Steel, 2A dated the 3rd September, 1979.

(iii) S.O. No. 866(E)-Ess. Comm./Iron & Steel, 2A, dated the 24th December, 1979.

[Placed in Library. See No. LT-175/80 for (i) to (iii)].

JOINT DECLARATION BY THE PRESIDENT OF THE REPUBLIC OF FRANCE AND THE PRIME MINISTER OF INDIA.

SHRI PRANAB MUKHERJEE: Sir, I beg to lay on the Table a copy of the Joint Declaration by the President of the Republic of France and the Prime Minister of India. [Placed in Library. See No. LT-100-A/80].

REPORTS OF THE COMMITTEE ON SUBORDINATE LEGISLATION

SHRI NARASINGHA PRASAD NANDA (Orissa): Sir, I beg to present the Thirty-third, Thirty-fourth and Thirty-fifth Reports of the Committee on Subordinate Legislation.

REFERENCE TO THE ALLEGED MOVES FOR DEFECTIONS OF MLAs. OR FOR DISSOLUTION

SHRI BHUPESH GUPTA (West Bengal): Sir, I am grateful to you, for calling me to make a special mention of a rather disturbing development. It should have been made the day before yesterday, on Friday, but this could not be done. This is about certain moves for defections on a large scale in the State Assemblies by MLAs and others or, alternatively, to go in for dissolutions arbitrarily